

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.4112
TO BE ANSWERED ON THURSDAY, THE 7TH APRIL, 2022**

NODAL MINISTRY FOR PENSION SCHEME

**4112. CH. SUKHRAM SINGH YADAV:
SHRI VISHAMBHAR PRASAD NISHAD:
SHRI RM NATH THAKUR:
SHRI NEERAJ SHEKHAR:**

Will the Minister of Law and Justice be pleased to state:

- (a) whether as per Department of Legal Affairs, DoP&PW is the nodal Ministry to issue general orders for exclusion of employees whose advertisements for recruitment were issued before 01/01/2004 from purview of NPS and to cover them under OPS in view of the fact that DoP&PW had issued OM dated 17/02/2020 to provide one time option to cover under OPS to those officials whose recruitment process was delayed;
- (b) if so, the details thereof; and
- (c) if not, the nodal Ministry in this regard along with the rationale therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c): In exercise of the powers conferred by clause (3) of article 77 of the Constitution of India, the President of India made the Government of India (Allocation of Business) Rules, 1961. The business of the Government of India is transacted in the Ministries, Departments, Secretariats and Offices in accordance with the said 1961 Rules.

In terms of the Government of India (Allocation of Business) Rules, 1961, the subject 'The Central Civil Services (Pension) Rules, 1972' is administered by the Department of Pensions and Pensioner's Welfare (DoP&PW). In this regard, formulation of policy and co-ordination of matters relating to retirement benefits to Central Government employees are the subject matters relating to the DoP&PW.

Further, the subject matter relating to the pension reforms has been allocated to the Department of Financial Services (DFS). The Department of Financial Services performs the functions of coordinating and introducing pension reforms and policy matters with regard to the National Pension System (NPS).
